

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 778 of 2020**

**In the matter of:**

**VRG Healthcare Pvt. Ltd.**

**....Appellant**

**Vs.**

**VRG Infrastructure Pvt. Ltd.**

**....Respondent**

**Present:**

**Appellant: Ms. Sugandha Batra, Mr. Shreeyash U. Lalit, Mr. Surya Kapoor, Advocates.**

**Respondent: Mr. Praveen K. Mittal, Advocate for R1.**

**ORDER**

**(Through Virtual Mode)**

**15.01.2021:** Mr. Praveen K. Mittal, Advocate appearing on behalf of the Respondent submits that the arguing counsel Mr. P.K. Mittal is unable to join today. In view of the prayer, the appeal is adjourned 'for hearing' on 19<sup>th</sup> February, 2021. Short written submissions filed by the Appellant is taken on record. Respondent may file short written submissions not exceeding three pages together with compilation of judgment within one week. Learned counsel for the parties to exchange the written submissions.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Shreesha Merla]  
Member (Technical)**

*AR/g*